

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NOS. 1114-1116 OF 2015

WITH

CRL.MISC.PETITION NOS.14814-14816,14817-14819, 14820-14822 & 14824 OF 2015

(Applications for stay, exemption from filing official translation, exemption from filing certified copy of the Impugned Order and condonation of delay in filing appeal)

Bhagwati Sharma, Advocate, Kushinagar ...Petitioner(s)

VERSUS

S.P. Sharma, CJM, Kushinagar ... Respondent(s)

OFFICE REPORT

This is an appeal under Section 19 of the Contempt of Courts Act, 1971 read with Order XX, Rules 1-21 of the Supreme Court Rules, 2013 against the Judgment and Order dated 10th July, 2015 passed by the High Court of Judicature at Allahabad, Uttar Pradesh in Contempt Petition No. 20 of 2008 in Contempt Petition No. 17 of 2011 and Impugned Final Order dated 5th February, 2010 in Contempt Petition No. 20 of 2008.

It is submitted that appeal filed against Order dated 10th July, 2015 in Contempt Petition No. 20 of 2008 and in Contempt Petition No. 17 of 2011 is within time.

It is further submitted that appeal filed against order dated 5th February, 2010 is barred by time by 1940 days and Counsel for the Appellant has filed an application for condonation of delay in support of delay.

It is lastly submitted that Criminal Appeal No. 976 of 2015 referred to in the Listing Proforma was listed before the Hon'ble Court on 31st July, 2015 and is pending for hearing. Copy of Record of Proceedings dated 31st July, 2015 is enclosed herewith for kind perusal of the Hon'ble Court.

The appeals above mentioned are listed before the Hon'ble Court with this office report.

DATED this the 2nd day of September, 2015.

COPY TO:

ASSISTANT REGISTRAR

Mr. Ravindra S. Garia, Advocate

C4/dk

ASSISTANT REGISTRAR